

including construction of mini stadia, etc. in the rural areas.

- (ii) Grants to Rural Schools for purchase of non-consumable sports equipment and development of playground.
- (iii) Grants for Rural Sports Tournaments exclusively for rural areas.

The Central Government, however, has no proposal for constructing mini stadia in the villages all over the country.

#### National Policy for Empowerment of Women

63. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a draft national policy for the empowerment of women into defacto power sharing equality is being chalked out;

(b) if so, the details thereof; and

(c) by when will it be finalised?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c) A draft national policy for the empowerment of women has already been finalised. A copy is given in the annexure. [See Appendix 180, annexure No 2.]

केन्द्रीय विद्यालय संगठन कर्मचारी संघों द्वारा दिया गया ज्ञापन

64. श्री गोविन्दराम मिरी: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने केन्द्रीय विद्यालय संगठन कर्मचारी संघों की संयुक्त संघर्ष समिति के प्रतिनिधिमंडल द्वारा सितम्बर, 1996 में दिये गये ज्ञापन के संबंध में कोई द्विपक्षीय वार्ता की है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

मानव संसाधन विकास मंत्रालय में शिक्षा विभाग में राज्य मंत्री (श्री मुहूर्ति राम सैकिया): (क) और (ख) संयुक्त कार्रवाई समिति, जो कि गैर मान्यता प्राप्त संघ के साथ द्विपक्षीय बातचीत नहीं की गई है। तथापि मान्यता प्राप्त संघों के साथ समय-समय पर आयोजित बैठकों में

उनके द्वारा उठाई गई ऐसी पांगों पर संगठन द्वारा चर्चा की गई/की जाती है।

#### Elimination of Violence Against Women

65. SHRI IQBAL SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have formulated any National Policy for eliminating violence against women, particularly sexual abuse, and creating a mechanism for rehabilitating such victims;

(b) whether Government propose to remove the discrimination against girl child in the family and outside and the projection of a positive image of the girl child in the country;

(c) if the replies to parts (a) and (b) be in the positive, the details thereof; and

(d) the steps being taken by Government for strict enforcement of laws against pre-natal sex selection and foeticide, female infanticide, child marriage, child abuse and child prostitution?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) (a) Yes, Sir. The Government of India have drafted a National Policy for the empowerment of Women, which inter-alia provides for elimination of all forms of violence against women and economic empowerment of women.

(b) and (c) Various programmes of action and advocacy are being implemented by the Government of India in the country for the welfare and development of women and the girl child. With a view to regulate and prevent the misuse of modern pre-natal diagnostic techniques, particularly misuse for detection and selective abortion of female foetuses, Parliament enacted 'The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994'. The Act came into force w.e.f. 1.1.1996. Attempts are also being made to project positive images of the girl child so as to bring about changes in societal attitudes towards them. The Government has also initiated a media campaign to generate awareness on various issues relating to the girl child. The National Plan of Action for the

SAARC Decade (1991-2000 AD) for the girl child focussing on the survival, protection and development of the girl child has been formulated. A special set of interventions for adolescent girls has been institutionalised through the ICDS structure.

(d) Law, order and criminal matter is a State subject under the Constitution and therefore, the direct responsibility for dealing with enforcement of the acts are that of the State Governments and the mechanisms under them. The registration, investigation, detection and prevention of crimes against women is primarily the responsibility of the State Governments/UT Administrations. However, the Government of India has initiated a number of measures to check such crimes. Apart from legislative changes in the relevant Acts, instructions/guidelines have been issued from time to time to the State Governments/Union Territory Administrations to effectively enforce legislation relating to crimes against women and the girl child.

#### **Decision of KVS to enhance tuition fees, Etc.**

66. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Board of Governors of Kendriya Vidyalaya Sangathan has recently decided to enhance tuition and other school fees; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The Board of Governors of Kendriya Vidyalaya Sangathan decided to authorise the Chairman to take a decision taking all aspects into consideration.

विदिशा, मध्य प्रदेश में केन्द्रीय विद्यालय खोला जाना

67. श्री राघवजी: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मध्य प्रदेश के विदिशा जिले में कोई केन्द्रीय विद्यालय नहीं है; और

(ख) क्या राज्य सरकार अथवा विदिशा के जिला प्रशासन ने वहाँ एक केन्द्रीय विद्यालय खोलने के लिए

केन्द्रीय सरकार या केन्द्रीय विद्यालय संगठन को कोई प्रस्ताव भेजा है; यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इस पर अब तक क्या कार्यवाही की गई है?

मानव संसाधन विकास मंत्रालय में शिक्षा विभाग में राज्य मंत्री (श्री मुही राम साँकिया): (क) जी, हां।

(ख) मध्य प्रदेश के विदिशा जिले में केन्द्रीय विद्यालय खोलने के लिए एक प्रस्ताव केन्द्रीय विद्यालय संगठन को प्राप्त हुआ है। जिला कलेक्टर, विदिशा से जो प्रस्ताव प्राप्त हुआ है, वह अपूर्ण है। निर्धारित मानदंडों के अनुरूप प्रस्ताव भेजने के लिए जिला अधिकारियों से अनुरोध किया गया है।

#### **Denial of Selection Scales to Kendriya Vidyalaya Laboratory Assistants**

68. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:—

(a) whether it is a fact that the categories of employees of Central Government and instrumentalities of Government who are paid "teaching allowance", are designated as Teachers;

(b) whether it is also a fact that Laboratory Assistants in Kendriya Vidyalayas are paid teaching allowance; and

(c) if so, the justification, if any, for denying to Laboratory Assistants' senior and selection scales admissible to teachers of KVS?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No, Sir.

(b) Yes, Sir.

(c) The Laboratory Assistants have not been granted senior scale/Selection scale on par with teachers as the qualifications and job responsibilities prescribed for Laboratory Assistants are different from those prescribed for teachers.

#### **Need to Regulate "Teaching shops"**

69. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether absence of any regulating authority has led to proliferation of English